

CS NO. 260/18

URMILA DEVI VS. PANKAJ GARG

06.06.2020

At 2:00 PM

Matter is taken up via video conferencing on cisco webex software in compliance with the office order no. R-253/RG/DHC/2020 dated 16.05.2020 of the Hon'ble Delhi High Court. There was no objection on behalf of the counsel for hearing of final arguments via video conference.

Present: Sh. Bimlesh Kumar, Ld. Counsel for plaintiff (via video conferencing on cisco webex)

Defendants are ex parte via order dt. 10.04.2019.

Matter is listed for exparte final arguments.

Arguments heard.

The Ld. Counsel for plaintiff is requested to send written submissions via email ID.

Matter is listed for order/clarifications on date already fixed, i.e 24.06.2020.



(DIVYA GUPTA)

LD. CJ-03 (CENTRAL),THC

06.06.2020